

**KARNATAKA LOKAYUKTA**

NO:Uplok-2/DE/608/2018/ARE-15

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date 21/03/2023.

**-: ENQUIRY REPORT :-**

**Sub:** Departmental Enquiry against (1) Sri. H.Veerappa, the then Assistant Executive Engineer, (Now Retired) Panchayath Raj Engineering Sub-Division, Kudligi Taluk, Bellary District and (2) Sri.M. Basavanagowda, the then Junior Engineer, Panchayath Raj Engineering Sub-Division, Kudligi Taluk, Bellary District – reg.

**Ref:** 1. Government Order No.ಗ್ರಾಅಪ/107/ಇಎನ್‌ಕೂ/18, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 18/12/2018.

2. Nomination Order No:Uplok-2/DE/608/2018, Bengaluru, Dated: 31/12/2018 of Hon'ble Uplokayukta.

\*\*\*\*\*

The Departmental Enquiry is initiated against Delinquent Government Officials (1) Sri. H.Veerappa, the then Assistant Executive Engineer, (Now Retired) Panchayath Raj Engineering Sub-Division, Kudligi Taluk, Bellary District and (2) Sri.M. Basavanagowda, the then Junior Engineer, Panchayath Raj Engineering Sub-Division, Kudligi Taluk, Bellary District (*hereinafter referred as **DGOs 1 and 2** in short*).

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta-2 vide Order cited at reference No.2, has nominated Additional Registrar of Enquiries-15 to frame Articles of Charge and to conduct enquiry against aforesaid DGOs 1 and 2.

3. The Complainant Sri.H. Goopal Reddy has lodged complaint before this Institution alleging that the Civil works executed by the Respondents such as construction of C.C. Road, Box Drainage, Samudaya Bhavan and Anganawadi Building compound in K. Rayapura Village of Kudligi Taluk under Suvarna Grama Scheme during 2013-14 are of sub-standard quality and appropriate action should taken against them.

4. Hon'ble Upalokayukta on perusal of prima facie material, submitted Report dated: 20/11/2018 u/s. 12(3) of Karnataka Lokayukta Act, 1984 to initiate disciplinary proceedings against DGOs 1 and 2.

5. Notice of Articles of Charge with Statement of Imputation of misconduct, list of documents and witnesses were served upon the DGOs 1 and 2. The DGOs appeared on 25/02/2019 and pleaded not guilty when their First Oral Statements were recorded.

6. The D.G.Os 1 and 2 have filed separate Written Statements stating that the charges leveled against them are all false and they have not committed any misappropriation of any or any loss to the State Exchequer. They were not involved in any decision making or passing of orders in respect of the works mentioned in the complaint/charge memo and therefore question of misappropriation or dereliction of duty does not arise. They have put up construction as per the specifications in the approved Estimates and there is no violation of any sort. Therefore, it is prayed to absolve them from this Enquiry Proceedings.

7. The Articles of Charge as framed against the DGO is as follows:

“ಒಂದನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಶ್ರೀ ಹೆಚ್. ವೀರಪ್ಪ ಆದ ನೀವು ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕಿನ ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗದಲ್ಲಿ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ಆಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಶ್ರೀ ಎಂ. ಬಸವನಗೌಡ ಆದ ನೀವು ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕಿನ ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗದಲ್ಲಿ ಕಿರಿಯ ಇಂಜಿನಿಯರ್ ಆಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕಿನ ಕೆ. ರಾಯಪುರ ಮತ್ತು ಬಾಂಬೆ ಕಾಲೋನಿಯಮ 2013-14ನೇ ಸಾಲಿನ ಸುವರ್ಣ ಗ್ರಾಮ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ವಿವಿಧ ಕಾಮಗಾರಿಗಳಾದ ಬಿ ಸಿಮೆಂಟ್ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ, (ಆ) ಬಾಕ್ಸ್ ಚರಂಡಿ, (ಇ) ಸಮುದಾಯ ಭವನ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮತ್ತು (ಈ) ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಅಡುಗೆ ಕೋಣೆ ನಿರ್ಮಾಣ ಹಾಗೂ (ಉ) ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣಕ್ಕೆ ಅನುಮೋದನೆಗೊಂಡಿದ್ದು, ಬಳಸಲಾದ ಸಾಮಗ್ರಿಗಳ ಕಳಪೆ ಗುಣಮಟ್ಟದಿಂದ ಕೂಡಿದ್ದರಿಂದ, ಕಾಮಗಾರಿಗಳನ್ನು ಸರಿಯಾಗಿ ಪರಿಶೀಲಿಸಿ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವಂತೆ ಪಿಯಾದುದಾರರು ನಿಮಗೆ ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದರು ಸಹ ನೀವು ಪರಿಶೀಲನೆ ಮಾಡದೇ ಹಾಗೂ ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳನ್ನು ಮಾಡದೆ ಒಟ್ಟು ರೂ.5,23,657/- ಗಳನ್ನು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಬಿಲ್ ಪಾವತಿ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿರುತ್ತೀರಿ ಮತ್ತು ಅವುಗಳ ವಿವರ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತವೆ :-

- (i) ಸಿ.ಸಿ.ರಸ್ತೆ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ರಸ್ತೆಯ ಪಕ್ಕದಲ್ಲಿ ಒಡ್ಡುಗಳನ್ನು ನಿರ್ಮಿಸಲು ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿದ್ದು ಆದರೆ ಒಡ್ಡುಗಳನ್ನು ನಿರ್ಮಿಸಿರುವುದಿಲ್ಲ. ಸದರಿ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ರೂ.51,956/- ಗಳನ್ನು ನಿಗದಿಪಡಿಸಿದ್ದು, ಸದರಿ ಮೊತ್ತ ದುರುಪಯೋಗವಾಗಿರುತ್ತದೆ.

- (ii) ಸಮುದಾಯ ಭವನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯ ಕ್ರಮ ಸಂ.8 ರಿಂದ 18ರ ಕಾಮಗಾರಿಗಳನ್ನು ಪೂರ್ಣಿಸಲು ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದು ಇರುವುದಿಲ್ಲ. ಕ್ರಮ ಸಂ.8 ರಲ್ಲಿ ರೂ.3,562/-, ಕ್ರಮ ಸಂ.9ರಲ್ಲಿ ರೂ.17,258/-, ಕ್ರಮ ಸಂ.10ರಲ್ಲಿ ರೂ.18,571/-, ಕ್ರಮ ಸಂ.11ರಲ್ಲಿ ರೂ.19,858/-, ಕ್ರಮ ಸಂ.12ರಲ್ಲಿ ರೂ.1,62,264/-, ಕ್ರಮ ಸಂ.13ರಲ್ಲಿ ರೂ.6,250/-, ಕ್ರಮ ಸಂ.14ರಲ್ಲಿ ರೂ.29,975/-, ಕ್ರಮ ಸಂ.15ರಲ್ಲಿ ರೂ.28,326/-, ಕ್ರಮ ಸಂ.16ರಲ್ಲಿ ರೂ.45,780/-, ಕ್ರಮ ಸಂ.17ರಲ್ಲಿ ರೂ.5,405/- ಹಾಗೂ ಕ್ರಮ ಸಂ.18ರಲ್ಲಿ ರೂ.13,019/- ಮೊತ್ತ ನಿಗದಿಪಡಿಸಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಒಟ್ಟು ರೂ.3,50,268/- ದುರುಪಯೋಗವಾಗಿರುತ್ತದೆ.
- (iii) ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಅಡುಗೆ ಕೋಣೆ ನಿರ್ಮಾಣಕ್ಕೆ ಮಂಜೂರಾತಿ ದೊರೆತಿದ್ದರೂ ಸಹ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದು ಇರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ಅಡುಗೆ ಕೋಣೆ ನಿರ್ಮಾಣ ಆಗಿರುವುದಿಲ್ಲ.
- (iv) ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಕಾಂಪೌಂಡ್ ಗೋಡೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯ ಕ್ರಮ ಸಂ.5 ರಿಂದ 8ರ ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದು ಇರುವುದಿಲ್ಲ. ಕ್ರಮ ಸಂ.5ಕ್ಕೆ ರೂ.41,828/-, ಕ್ರಮ ಸಂ.6ರಕ್ಕೆ ರೂ.76,386/-, ಕ್ರಮ ಸಂ.7ಕ್ಕೆ ರೂ.434/- ಹಾಗೂ ಕ್ರಮ ಸಂ.8ಕ್ಕೆ ರೂ.2,785/- ನಿಗದಿ ಆಗಿದ್ದು, ಒಟ್ಟು ರೂ.1,21,433/- ದುರುಪಯೋಗವಾಗಿರುತ್ತದೆ. ಹೀಗೆ ಒಟ್ಟು ರೂ.5,23,657/- ದುರುಪಯೋಗವಾಗಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವುಗಳ ಕರ್ತವ್ಯ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)ರಡಿ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ.”

8. The Statement of Imputation of Misconduct against the DGOs 1 and 2 is as follows:

On the basis of a complaint filed by Sri. H. Gopalareddy S/o Hanumanthareddy, K. Rayapura Village, Kudligi Taluk, Bellary District (herein after referred to as '**Complainant**' for short), against you-DGOs, have committed misconduct, an Investigation was taken up u/sec. 9 of the Karnataka Lokayukta Act 1984, by invoking powers vested u/sec. 7(2) of the said Act.

**The brief facts of the complainant's are that:**

Respondents have executed the works of C.C. Road, Box Drainage, Samudaya Bhavan and Anganawadi Building compound in K. Rayapura Village of Kudligi Taluk in sub-standard under Suvarna Grama Scheme in the year 2013-14 and misappropriated the government funds.

9. Since the said facts and materials on record prima-facie show that you-DGOs being Public/Government Servants, have committed misconduct as per Rule 3(1)(i) to (iii) of the KCS (Conduct) Rules, 1966, now, acting under

section 12(3) of the Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against you-DGOs and to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

10. In order to prove the charge framed against DGO's, the Disciplinary Authority has examined the one witness as PW.1 and got marked as many as twelve documents as Ex.P-1 to P-12.

11. After the evidence of Disciplinary Authority was treated as closed, Second Oral Statements of DGOs-1 and 2 came to be recorded on 22/10/2021. Since they intended to adduce evidence on their side, matter came to be posted for defence evidence.

12. Later, one witness namely, Sri. S. Gopinath and DGOs 1 and 2 were examined as DWs-1 to 3 and got marked as many as 11 documents as Ex.D-1 to D-11.

13. Heard both sides and perused the material on record.  
I have also perused the Written Arguments filed on behalf of  
D.G.Os.

14. In the above circumstances, the Points that arise for  
consideration are as follows :

- 1) Whether the Disciplinary Authority proves that the Civil works executed by D.G.Os. 1 and 2 in K. Rayapura Village of Kudligi Taluk under Suvarna Grama Scheme during 2013-14 are of sub-standard quality and there was misappropriation of amount in the following works;
  - (i) Failed to put up Embankment/Bunds as per the specification in the approved Estimate pertaining to laying of C.C. Road and thereby misappropriated and Rs.51,956/- ;
  - (ii) Had failed to complete the construction of Community Hall without putting up components 8 to 18 as per the specifications in the approved Estimate and thereby misappropriated and Rs.3,50,268/- ;
  - (iii) Failed to construct Kitchen to the Anganawadi Centre as per the specification in the approved Estimate even though funds were sanctioned and also failed to enter measurements in M.B. Book; and



(iv) Failed to construct Compound Wall to the Anganawadi Centre without complying components 5 to 8 as per specifications in the approved Estimate pertaining to the said work and thereby misappropriated a sum of Rs.1,21,433/-;

and have thus misappropriated a sum of Rs.5,23,657/- in all and thereby committed misconduct, dereliction of duty, acted unbecoming of Government Servants and not maintained absolute integrity thereby violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?

2) What Finding ?

15. My finding to the above points are :

1) **Partly in the Affirmative.**

2) As per Finding.

**:- REASONS :-**

16. **Point No.1:** This Enquiry against DGOs 1 and 2 came to be initiated on the basis of complaint that they are done sub-standard work in K. Rayapura Village of Kudligi Taluk during 2013-14 by mis-using the amount released under '**Suvarna Grama Scheme**'. DGO No.1/Sri. H.Veerappa was the Assistant Executive Engineer, PRED,

Sub-Division Bellary and DGO No.2/Sri. Basavanagouda was the then Junior Engineer in the same Department. The complaint came to be lodged by one Sri. H. Gopal Reddy of K. Rayapura Village. As per the allegations made, a sum of Rs.36.64 lakhs came to be sanctioned under Suvarna Grama Scheme during 2013-14 for construction of C.C. Road, Drainage, Community Hall, Construction of compound to the Anganawadi building also Construction of kitchen to the said Anganawadi Kendra, however, concerned officials had not done the works as per the estimate, failed to construct kitchen to the Anganawadi Kendra and made excess payments to the contractors, who had done sub-standard work. It was also alleged that the measurements of the works done were not entered in the measurement books and as such they have misappropriated the amount so granted under the above scheme.

17. In order to prove the charges framed against DGOs 1 and 2, the Disciplinary Authority has examined the complainant/Sri.H. Gopal Reddy as PW-1. He has given evidence that certain people in his village were complaining

that sub-standard works have been done and officials have misappropriated the amount and therefore he gave complaint to this Institution to investigate the works and take appropriate action against the concerned officials. During his cross-examination, PW-1 has admitted that he has no technical knowledge about the civil construction/works. However, he admits that the C.C. Road, Community Hall and the Compound Wall is constructed around the Anganawadi Centre are in good condition and the villagers are using the same.

18. Ex.D-2 is the Estimation report pertaining to the works that were proposed to be undertaken in K.Rayapura Village under Suvarna Grama Scheme. As per the Abstract, a sum of Rs.19.83 lakhs for construction of C.C. Road; a sum of Rs.6.68 lakhs for construction of Concrete Drainage; a sum of Rs.6.63 lakhs for construction of Community Hall; a sum of Rs.2.50 lakhs for construction of Kitchen to Anganawadi Centre and a sum of Rs.1.00 lakh for construction of Compound Wall to the Anganawadi Centre came to be approved. Towards all the above 5 civil works, a sum of

Rs.36.64 lakhs came to be granted. The above facts are in dispute as the same is mentioned in the affidavits filed in lieu of their oral evidence by DGOs 1 and 2.

19. During the scrutiny of **Compt/Uplok/GLB-4273/2015/DRE-1**, by virtue of orders passed by then Hon'ble Upalokayukta, the Assistant Executive Engineer, PWD and Department of Ports, Inland Water Transport Sub-Division, Bellary was directed to investigate the complaint allegations and the works mentioned therein and submit a report. Accordingly, Sri. Gopinath S., Assistant Executive Engineer, PWD and Department of Ports, Inland Water Transport Sub-Division, Bellary had inspected the works undertaken under Suvarna Grama Scheme and submitted report dated: 22/06/2017 to this Institution through Dy.S.P., KLA, Hospet. This Officer was examined as DW-1 on behalf of DGOs 1 and 2. He has deposed that having verified all works undertaken in K. Rayapura Village under Suvarna Grama Scheme during 2013-14 and found that *they were not of sub-standard quality*. The Technical Report which he submitted to this Institution along with Annexures and Photos came to be

marked as Ex.D-1. On perusal of the said report, it appears he has inspected four works that were undertaken under the Suvarna Grama Scheme viz., (i) C.C. Road (ii) Concrete Drainage; (iii) Community Hall; and (iv) Construction of Compound Wall to the Anganawadi Centre. He has certified that all the three works at Sl.Nos. (i), (ii) and (iv) were in good condition. As per his report, the construction of Community Hall at the cost of Rs.6.63 lakhs i.e., work at Sl.No.(iii) was incomplete as no funds were released towards the said work as per the explanation given by the Officers present during the inspection.

20. As per the charges framed against DGOs 1 and 2, they were supposed to construct bunds/embankment by the side of C.C. Road. Ex.D-3 is the Estimate pertaining to the laying of C.C. Road. At Sl.No.2 of the said Estimate, **Construction of Embankment with material obtaining from Borrow Pit** at the cost of Rs.51,956/- had to be carried out. DW-1/Sri.S. Gopinath was cross-examined by the learned Presenting Officer regarding inspection made in respect of all the works and Ex.D-1 report which he had

submitted. In para-5 of the cross-examination, the following facts are elicited;

“(5) ಸಿ.ಸಿ. ರಸ್ತೆ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಕ್ರ.ಸಂ.2ರಲ್ಲಿ ರಸ್ತೆ ಪಕ್ಕದಲ್ಲಿ ಒಡ್ಡುಗಳನ್ನು (Bunds) ನಿರ್ಮಿಸಲು ಅಂದಾಜು ಪಟ್ಟಿಯಲ್ಲಿ ಕಂಡುಬಂದಿತ್ತು ಎಂದರೆ ಸರಿ. ನೀವು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಅಂದಾಜು ಪಟ್ಟಿಯಲ್ಲಿ ತಿಳಿಸಿರುವ ಒಡ್ಡುಗಳು ಇರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ.....”

20.1 Though the above said observation is not forthcoming in his Ex.D-1 report, it is clear from the above admission made by DW-1 that construction of Embankment/Bund at the cost of Rs.51,956/- was not carried out by DGOs 1 and 2. However, in para-5 of the evidence affidavit of DW-2/Sri.M.Basavanagoud, he states that the Contractor has carried out the said work and he has recorded the same in M.B.Book. He has however not produced the copy of M.B.Book pertaining to construction of embankment/bund in Sl.No.(i) C.C. Road work. He has only produced detailed estimate. The complainant/PW-1 in para-6 of his cross-examination admits that Engineer by name Sri.S. Gopinath had inspected the works and later submitted Report to this Institution. He has volunteered to say that he had

received copy of the said report and he had submitted his Ex.P-8 Rejoinder. No notice was given to the complainant to be present during the inspection of works by DW-1/Sri. S. Gopinath. It is clear from his report and admissions made during his cross-examination that the inspection was carried out in the presence of DGO-2/M.Basavanagoud and another Officer namely, Sri. B.S. Pandurangam. There was no impediment for the said Officer to have issued notice to the complainant and the signatures of the villagers are also not obtained by preparing any panchanama. Since no material is produced to show that Embankment/bunds were put up as per Ex.D-3 Estimate, it has to be invariably held that construction of embankment/bund as per Ex.D-3/Estimate was not done and thereby there is misappropriation of Rs.51,956/- as specifically charged in Sl.No.1 of charge memos issued to DGOs 1 and 2.

21. The **2<sup>nd</sup> charge** as against DGOs 1 and 2 is in respect of construction of Community Hall at the cost of Rs.6.63 lakhs. Ex.D-5 is the General Report and Estimation pertaining to the said work, which includes 18 components in

all. As per the charge, the works from Item No.8 to 18 amounting to Rs.3,50,268/- were not undertaken/completed by the DGOs 1 and 2. Those components, as per Ex.D-5 Estimate includes laying reinforcement cement concrete providing and removing Centring, Shuttering, Propping, etc., to the Columns, Pillars, etc., providing TMT Steel reinforcement for RCC work, fixing Steel Glazed Windows, Brick Masonry, Flooring with Cuddapah Slabs , 2 course of Distemper and Painting of inner and outer walls, etc., at the cost of Rs.3,50,268/- in all. With regard to construction of Community Hall, the following observation is made in Ex.D-1/Technical Report;

“(6) ಸಮುದಾಯ ಭವನ ನಿರ್ಮಾಣ ಅಂದಾಜು ಮೊತ್ತ ರೂ.6.63 ಲಕ್ಷಕ್ಕೆ ಕೈಗೊಂಡಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರುವುದಿಲ್ಲ. ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳನ್ನು ವಿಚಾರಿಸಿದಾಗ ಅನುದಾನ ಬಿಡುಗಡೆಯಾಗಿರುವುದಿಲ್ಲವಾದ ಕಾರಣ ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.”

21.1 In paragraphs 5 and 6 of the cross-examination of DW-1/Sri.S. Gopinath, the following facts are elicited;

“..... ಸಮುದಾಯ ಭವನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಅಂದಾಜು ಪಟ್ಟಿ ಕ್ರ.ಸಂ.1 ರಿಂದ 18 ಕಾಮಗಾರಿಗಳು ಇದ್ದವು ಎಂದರೆ ಸರಿ.



ಪ್ರಶ್ನೆ: ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಕ್ರ.ಸಂ.8 ರಿಂದ 18 ವರೆಗಿನ ಯಾವುದೇ ಕಾಮಗಾರಿಗಳನ್ನು ಮಾಡಿರಲಿಲ್ಲ ಹಾಗೂ ಆ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕಗಳಲ್ಲಿ ಯಾವುದೇ ನಮೂದು ಮಾಡಿರಲಿಲ್ಲ?

ಉತ್ತರ: ದಿ: 21/06/2017ರಂದು ತಪಾಸಣೆ ಮಾಡಿದಾಗ ಸಮುದಾಯ ಭವನ ನಿರ್ಮಾಣ ಪೂರ್ಣಗೊಂಡಿರಲಿಲ್ಲ. ಸ್ಥಳ ತನಿಖೆ ಮಾಡುವಾಗ ಹಾಜರಿದ್ದ ಆ.ಸ.ನೌ.-2ರವರನ್ನು ಕೇಳಿದಾಗ ಅನುದಾನ ಬಿಡುಗಡೆಯಾಗಿಲ್ಲವಾದ ಕಾರಣ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರುವುದಿಲ್ಲ ಎಂದು ತಿಳಿಸಿ ಹೇಳಿಕೆ ನೀಡಿರುತ್ತಾರೆ.

ನಿ.ಡಿ.-1 ವರದಿ ಪ್ರಕಾರ ಸಮುದಾಯ ಭವನ ನಿರ್ಮಾಣ ಪೂರ್ಣಗೊಂಡಿರುವುದಿಲ್ಲ ಎಂದರೆ ಸರಿ.”

21.2 Though the response of DW-1 to a direct and specific question appears to be evasive, he has admitted that as per his Ex.D-1 report, the construction of Community Hall was not completed as on date of his inspection i.e., on 21/06/2017. The following is the admission made by DW-2/Sri.M.Basavanagoud in para-17 of his cross-examination;

“(17) ಯಾವುದೇ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿದಾಗ ಅದಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಳತೆ ಪುಸ್ತಕ ನಿರ್ವಹಿಸಿ ಅದರಲ್ಲಿ ನಮೂದು ಮಾಡಬೇಕಾಗುತ್ತದೆ ಎಂದರೆ ಸರಿ. ಸಮುದಾಯ ಭವನ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಂದಾಜು ಪಟ್ಟಿ ಕ್ರಮ ಸಂಖ್ಯೆ:8 ರಿಂದ 18 ಕಾಮಗಾರಿಗಳನ್ನು ಮಾಡಿರುವ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದು ಮಾಡಿರುವುದಿಲ್ಲ ಎಂದರೆ ಸರಿ.”

22.3 Both DWs 2 and 3 in their evidence affidavits and during cross-examination have given explanation that Item

No.8 to 18 of the Estimation were not performed since Government had not released the amount and therefore construction of Community Hall could not be completed. Ex.D-10 is the copy of M.B. Book pertaining to the work of construction of Community Hall. It is clearly noted in the said M.B. Book that the construction is completed as per specifications. It is no where mentioned that the construction of Community Hall could not be completed, particularly the components at Sl.No.8 to 18 in Ex.D-5 Estimate, since Government had not released funds. There is no material like correspondence made with higher or concerned officers to release the funds approved as per Estimate, etc., placed before this Authority by DGOs 1 and 2 to prove the plea taken by them. Whether other works are partly executed and Government has sanctioned the approved funds, the plea taken by the DGOs 1 and 2 that partial funds in respect of construction of Community Hall was not released cannot be accepted. Therefore, in the absence of any material to substantiate the case of DGOs 1 and 2, it has to be held that charge No.2 that components 8 to 18 in Ex.D-5 Estimate related to the Community Hall were not carried out and they

are responsible for misappropriation of Rs.3,50,268/-. Accordingly, I hold that Disciplinary Authority has **proved charge No.2.**

22. As per the charge memo, charge No.3 is that though construction of Kitchen to the Anganawadi Centre was approved and funds were released, the kitchen was not constructed and DGOs 1 and 2 had failed to enter the specifications of work done in M.B.Book. DGOs 1 and 2 examined them as DWs 2 and 3 respectively and have given evidence that they have not done any sub-standard work as alleged by the complainant. They have produced detailed estimates of the works undertaken and the copies of measurement books which are marked as Ex.D-2 to D-11. It is their case that there was a proposal for the developmental work to an amount of Rs.36.64 lakhs proposal of forming Cement Concrete road at an amount of Rs.19.83 lakhs, proposal to construct of Concrete Sewerage to an amount of Rs.6.68 lakhs, proposal to construct Community Hall at an amount of Rs.6.63 lakhs, proposal to construct kitchen to Anganawadi in an amount of Rs.2.50 lakhs and proposal to

construct Compound wall to Anganawadi to an amount of Rs.1.00 lakh. It is further their case that the Chief Executive Officer, Zilla Panchayath, Bellary has reduced the said proposal to an amount of Rs.34.14 lakhs and given the Administrative approval to the same and as such, Technical sanction was given only to Rs.34.14 lakhs by removing the work of constructing kitchen to the Anganawadi amounting to Rs.2.50 lakhs. It is clear from Ex.D-2/detailed estimate that the estimated cost of Rs.36.64 lakhs is struck off/rounded off to Rs.34.14 lakhs by removing constructing Kitchen to the Anganawadi Centre at the cost of Rs.2.50 lakhs. The suggestions put by the learned Presenting Officer to DWs 2 and 3 that they have misappropriated the above amount without constructing the Kitchen to the Anganawadi Centre, in my opinion, have no force. No material is produced on behalf of the Disciplinary Authority that the above amount was released towards construction of Kitchen to the Anganawadi Centre. Therefore, the plea taken by DGOs 1 and 2 that the work of constructing Kitchen to the Anganawadi Centre at the cost of Rs.2.50 lakhs was removed from the

estimate can be accepted. Therefore, I hold that the ***Disciplinary Authority has not proved the charge No.3***

23. The last and 4<sup>th</sup> charge against DGOs 1 and 2 is that Items/Components 5 to 8 in respect of construction of Compound Wall around Anganawadi Centre were not complied and they had misappropriated a sum of Rs.1,21,433/- in respect of the said civil work. Ex.D-7 is the detailed Estimate and Ex.D-11 is the copy of M.B.Book pertaining to the said work. It is clear from the Estimate that sum of Rs.1.00 lakh was earmarked and sanctioned to put up the said compound wall. In Ex.D-1/Report, DW-1/Sri.S.Gopinath has given the following finding based on his inspection;

*“(15) ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣ ಅಂದಾಜು ಮೊತ್ತ ರೂ.1.00 ಲಕ್ಷಕ್ಕೆ ಕೈಗೊಂಡ ಕಾಮಗಾರಿಯ ಉದ್ದ 38.98 ಮೀ. ಸದರಿ ಕಾಮಗಾರಿ ಗೋಡೆಯಲ್ಲಿ ಯಾವುದೇ ಬಿರುಕು ಇಲ್ಲದೆ ಸರಿಯಾಗಿರುತ್ತದೆ..”*

23.1 In para-8 of his cross-examination, the following is elicited by the learned Presenting Officer regarding the above work of construction of the Compound Wall to Anganawadi Centre;

“ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ 1 ಲಕ್ಷಕ್ಕೆ ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಲಾಗಿತ್ತು ಎಂದರೆ ಸರಿ. ಸದರಿ ಅಂದಾಜು ಪಟ್ಟಿ ಮತ್ತು ಅಳತೆ ಸೂತ್ರಗಳನ್ನು ಇಳಿ ಮಾಡಿದಾಗ ಕ್ರ.ಸಂ.1 ರಿಂದ 4ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ನಮೂದುಗಳು ಮಾತ್ರ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ಕಂಡುಬರುತ್ತಿದ್ದು, ಕ್ರ.ಸಂ.5 ರಿಂದ 8 ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ಯಾವುದೇ ನಮೂದು ಮಾಡದೇ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ ಎಂದರೆ ನಾವು ಸ್ಥಳಕ್ಕೆ ಬೇಟಿ ಕೊಟ್ಟಾಗ ಕಾಂಪೌಂಡ್ ಗೋಡೆ 38.98 ಮೀಟರ್ ಇರುವುದನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ಯಾವುದೇ ಬಿರುಕು ಇರುವುದಿಲ್ಲವೆಂದು ವರದಿಯಲ್ಲಿ ತಿಳಿಸಿರುವುದಾಗಿ ಸಾಕ್ಷಿದಾರರು ನುಡಿದಿರುತ್ತಾರೆ.”

23.2 In their evidence, DWs 2 and 3 have stated that with regard to the extent of construction of the compound wall, necessary particulars are entered in the M.B. Book and therefore the above charge is not sustainable. It is pertinent to note that as per Ex.D-7/Estimate, a sum of Rs.1.00 lakh was earmarked to put up the said compound wall. Therefore, when the amount earmarked was Rs.1.00 lakh, the charge No.4 that DGOs 1 and 2 have misappropriated a sum of Rs.1,21,433/- without constructing the compound wall as per Estimate appears to be illogical and inappropriate. As observed above, DW-1/Sri.S.Gopinath has clearly stated and mentioned in his Ex.D-1 report that compound wall measuring 38.98 mtrs. was in existence and no cracks were noticed at the time of

inspection. Taking note of the same and the anomaly in framing Charge No.4 and further that Disciplinary Authority has not convinced that there is misappropriation of Rs.1,21,433/- with regard to the construction of compound wall to the Anganawadi Centre, I am of the opinion that the advantage of the above anomaly has to be read in favour of DGOs 1 and 2 by holding that *Disciplinary Authority has failed to prove Charge No.4.*

24. The charges against DGOs 1 and 2 is that they had failed to do the four civil works mentioned in the charge memo as per the Sanctioned Estimate under Suvarna Grama Scheme during 2013-14 in Bombay Colony and K.Rayapura Village of Kudligi Taluk and have misappropriated a sum of Rs.5,23,657/- in all. There appears to be some error in arriving at the amount of misappropriation of Rs.5,23,567/- as the amount of Rs.2.50 lakhs sanctioned for construction of Kitchen to the Anganawadi Centre is not included in Charge No.(iii). The said Charge No.(iii) ought have been framed including the amount of Rs.2.50 lakhs and the total amount of

misappropriation ought to have been mentioned as Rs.7,73,657/- in all.

25. In view of the discussion and reasons assigned and also taking note of the evidence adduced by DGOs 1 and 2, I hereby hold that *Disciplinary Authority has failed to prove Charge Nos.(iii) and (iv)* that they had committed dereliction of duty by misappropriating the amount sanctioned for construction of Kitchen and Compound Wall to the Anganawadi Centre. However, the Disciplinary Authority has adduced cogent evidence, both oral and documentary, and has proved by preponderance of probability that the DGOs 1 and 2 have committed dereliction of duty or misconduct without constructing the Embankment/Bund and Community Hall and misappropriated amount of Rs.51,956/- and Rs.3,50,268/- respectively **(in all Rs.4,02,224/- in respect of Charges i & ii)**. As such, I hold that the charges-(i) and (ii) framed against the DGOs1 and 2 are proved. Consequently, Point No.1 is answered ***Partly in the Affirmative.***




**Point No.2** : In view of the above discussion, reasons stated and finding given to point No.1, I proceed to record the following :

**:: FINDING ::**

The Disciplinary Authority has proved the charges-(i) and (ii) but has failed to prove charges-(iii) and (iv) framed against the DGOs1 and 2.

Submitted to Hon'ble Upalokayukta-2 for kind approval and further action in the matter.

  
(C.CHANDRA SEKHAR)  
Additional Registrar Enquiries-15,  
Karnataka Lokayukta,  
Bengaluru.

**A N N E X U R E S**

**1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:**

PW-1	Sri.Gopal Reddy (Complainant) -- Original
------	---

**2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:**

DW-1	Sri.S. Gopinath (Witness) - Original
DW-2	Sri.Basavanagoud (DGO-2) -- Original
DW-3	Sri. H. Veerappa (DGO-1) -- Original

**3. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:**

Ex.P1 Ex.P1(a)	Copy of complaint Form No.I dated: 29/06/2015 (Original) Signature of PW.1
Ex.P-2 Ex.P-2(a)	Copy of complaint Form No.II dated: 10/09/2015 (Original) Signatures of PW.1
Ex.P-3	Attested copy of complaint dated: 24/12/2014
Ex.P-4	Attested copy of complaint dated: 10/03/2015
Ex.P-5	Attested copy of complaint dated: 21/05/2014
Ex.P-6	Attested copy of application under RTI dated: 02/11/2014 – 3 sheets
Ex.P-7	Rejoinder dated: 09/07/2016 submitted by PW-1 -- Original
Ex.P-8	Further rejoinder submitted by PW-1 – Original
Ex.P-9	Complaint dated 03/07/2017 addressed to DRE-5 – Original
Ex.P-10 & 11	Comments of DGOs 1 and 2 – Original
Ex.P-12	11 Photographs in respect of the works executed by DGOs

**4. LIST OF DOCUMENTS MARKED ON BEHALF OF D.G.O:**

Ex.D1 Ex.D-1(a)	Copy of Technical Report dated: 22/06/2017 00 Original and its photographs Signature of DW-1
Ex.D-2	Estimation report pertaining to the work of “Suvarna Grama Yojane/4/2011-12 – (Xerox)
Ex.D-3	Detailed estimation pertaining to the work of putting concrete road work – (Xerox)

Ex.D-4	Detailed estimation pertaining to the work of putting concrete Sanitary/drain – (Xerox)
Ex.D-5	Detailed estimation pertaining to the work of Samudaya Bhavan – (Xerox)
Ex.D-6	Detailed estimation pertaining to the work of Kitchen at Anganawadi -- (Xerox)
Ex.D-7	Detailed estimation pertaining to the work of putting Compound wall at Anganawadi – (Xerox)
Ex.D-8	M.B. Book pertaining to putting Excavation – (Xerox)
Ex.D-9	M.B. Book pertaining to construction of drain - (Xerox)
Ex.D-10	M.B. Book pertaining to the work of construction of Samudaya Bhavana – (Xerox)
Ex.D-11	M.B. Book pertaining to the work of construction of compound wall – (Xerox)



**(C.CHANDRA SEKHAR)**

Additional Registrar Enquiries-15,  
Karnataka Lokayukta,  
Bengaluru.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-2/ಡಿಇ/608/2018/ಎ.ಆರ್.ಇ-15

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,  
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,  
ಬೆಂಗಳೂರು-560001.  
ದಿನಾಂಕ: 30ನೇ ಮಾರ್ಚ್ 2023.

-:: ಶಿಫಾರಸು ::-

ವಿಷಯ: ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಾದ ಶ್ರೀಯುತರು:

- (1) ಹೆಚ್.ವೀರಪ್ಪ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ); ಮತ್ತು
- (2) ಎಂ.ಬಸವನಗೌಡ, ಹಿಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ: (1) ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ. ಗ್ರಾಅಪ 107 ಇಎನ್‌ಕ್ಯೂ 18, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 18/12/2018.
- (2) ಉಪಲೋಕಾಯುಕ್ತ, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ.ಉಪಲೋಕ್-2/ಡಿಇ/608/2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 31/12/2018.
- (3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿನಾಂಕ: 21/03/2023.

\*\*\*\*\*

ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ: 18/12/2018 ರಂತೆ (1) ಶ್ರೀ ಹೆಚ್.ವೀರಪ್ಪ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ

L.

ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ); ಮತ್ತು (2) ಶ್ರೀ ಎಂ.ಬಸವನಗೌಡ, ಹಿಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳು ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ '1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರುಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-2/ಡಿ.ಇ/608/2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 31/12/2018ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15 ರವರಿಗೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.
3. 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ವೀರಪ್ಪ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ) ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಎಂ.ಬಸವನಗೌಡ, ಹಿಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

ಅನುಬಂಧ-1  
ದೋಷಾರೋಪಣೆ

“ಒಂದನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಶ್ರೀ ಹೆಚ್. ವೀರಪ್ಪ ಆದ ನೀವು ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕಿನ ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗದಲ್ಲಿ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ಆಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಶ್ರೀ ಎಂ. ಬಸವನಗೌಡ ಆದ ನೀವು ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕಿನ ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗದಲ್ಲಿ ಕಿರಿಯ ಇಂಜಿನಿಯರ್ ಆಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕಿನ ಕೆ. ರಾಯಪುರ ಮತ್ತು ಬಾಂಬೆ ಕಾಲೋನಿಯಮ 2013-14ನೇ ಸಾಲಿನ ಸುವರ್ಣ ಗ್ರಾಮ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ವಿವಿಧ ಕಾಮಗಾರಿಗಳಾದ ಬಿ ಸಿಮೆಂಟ್



ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ, (ಆ) ಬಾಕ್ಸ್ ಚರಂಡಿ, (ಇ) ಸಮುದಾಯ ಭವನ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮತ್ತು (ಈ) ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಅಡುಗೆ ಕೋಣೆ ನಿರ್ಮಾಣ ಹಾಗೂ (ಉ) ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣಕ್ಕೆ ಅನುಮೋದನೆಗೊಂಡಿದ್ದು, ಬಳಸಲಾದ ಸಾಮಗ್ರಿಗಳ ಕಳಸೆ ಗುಣಮಟ್ಟದಿಂದ ಕೂಡಿದ್ದರಿಂದ, ಕಾಮಗಾರಿಗಳನ್ನು ಸರಿಯಾಗಿ ಪರಿಶೀಲಿಸಿ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವಂತೆ ಪಿಯಾದುದಾರರು ನಿಮಗೆ ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದರು ಸಹ ನೀವು ಪರಿಶೀಲನೆ ಮಾಡದೇ ಹಾಗೂ ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳನ್ನು ಮಾಡದೆ ಒಟ್ಟು ರೂ.5,23,657/- ಗಳನ್ನು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಬಿಲ್ ಪಾವತಿ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿರುತ್ತೀರಿ ಮತ್ತು ಅವುಗಳ ವಿವರ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತವೆ :-

1. ಸಿ.ಸಿ.ರಸ್ತೆ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ರಸ್ತೆಯ ಪಕ್ಕದಲ್ಲಿ ಒಡ್ಡುಗಳನ್ನು ನಿರ್ಮಿಸಲು ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿದ್ದು ಆದರೆ ಒಡ್ಡುಗಳನ್ನು ನಿರ್ಮಿಸಿರುವುದಿಲ್ಲ. ಸದರಿ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ರೂ.51,956/- ಗಳನ್ನು ನಿಗದಿಪಡಿಸಿದ್ದು, ಸದರಿ ಮೊತ್ತ ದುರುಪಯೋಗವಾಗಿರುತ್ತದೆ.
2. ಸಮುದಾಯ ಭವನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯ ಕ್ರಮ ಸಂ.8 ರಿಂದ 18ರ ಕಾಮಗಾರಿಗಳನ್ನು ಮಾಡಿರುವ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದು ಇರುವುದಿಲ್ಲ. ಕ್ರಮ ಸಂ.8 ರಲ್ಲಿ ರೂ.3,562/-, ಕ್ರಮ ಸಂ.9ರಲ್ಲಿ ರೂ.17,258/-, ಕ್ರಮ ಸಂ.10ರಲ್ಲಿ ರೂ.18,571/-, ಕ್ರಮ ಸಂ.11ರಲ್ಲಿ ರೂ.19,858/-, ಕ್ರಮ ಸಂ.12ರಲ್ಲಿ ರೂ.1,62,264/-, ಕ್ರಮ ಸಂ.13ರಲ್ಲಿ ರೂ.6,250/-, ಕ್ರಮ ಸಂ.14ರಲ್ಲಿ ರೂ.29,975/-, ಕ್ರಮ ಸಂ.15ರಲ್ಲಿ ರೂ.28,326/-, ಕ್ರಮ ಸಂ.16ರಲ್ಲಿ ರೂ.45,780/-, ಕ್ರಮ ಸಂ.17ರಲ್ಲಿ ರೂ.5,405/- ಹಾಗೂ ಕ್ರಮ ಸಂ.18ರಲ್ಲಿ ರೂ.13,019/- ಮೊತ್ತ ನಿಗದಿಪಡಿಸಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಒಟ್ಟು ರೂ.3,50,268/- ದುರುಪಯೋಗವಾಗಿರುತ್ತದೆ.
3. ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಅಡುಗೆ ಕೋಣೆ ನಿರ್ಮಾಣಕ್ಕೆ ಮಂಜೂರಾತಿ ದೊರೆತಿಲ್ಲದರೂ ಸಹ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದು ಇರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ಅಡುಗೆ ಕೋಣೆ ನಿರ್ಮಾಣ ಆಗಿರುವುದಿಲ್ಲ.
4. ಅಂಗನವಾಡಿ ಕೇಂದ್ರಕ್ಕೆ ಕಾಂಪೌಂಡ್ ಗೋಡೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯ ಕ್ರಮ ಸಂ.5 ರಿಂದ 8ರ ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದು ಇರುವುದಿಲ್ಲ. ಕ್ರಮ ಸಂ.5ಕ್ಕೆ ರೂ.41,828/-, ಕ್ರಮ ಸಂ.6ಕ್ಕೆ ರೂ.76,386/-, ಕ್ರಮ ಸಂ.7ಕ್ಕೆ ರೂ.434/- ಹಾಗೂ ಕ್ರಮ ಸಂ.8ಕ್ಕೆ ರೂ.2,785/- ನಿಗದಿ ಆಗಿದ್ದು, ಒಟ್ಟು ರೂ.1,21,433/- ದುರುಪಯೋಗವಾಗಿರುತ್ತದೆ. ಹೀಗೆ ಒಟ್ಟು ರೂ.5,23,657/- ದುರುಪಯೋಗವಾಗಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವುಗಳ ಕರ್ತವ್ಯ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)ರಡಿ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ.”

↓



4. ವಿಚಾರಣಾಧಿಕಾರಿಯಾದ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15), ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ವೀರಪ್ಪ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ) ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಎಂ.ಬಸವನಗೌಡ, ಹಿಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ 1ನೇ ಮತ್ತು 2ನೇ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಮತ್ತು 3ನೇ ಮತ್ತು 4ನೇ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ವಿಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

5. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಗಳನ್ನು ರುಜುವಾತುಪಡಿಸಲು ಒಬ್ಬರು ಸಾಕ್ಷಿಯನ್ನು ಅಂದರೆ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ರಂತೆ ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ ಹಾಗೂ ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-12 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದೆ. 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳು ಸ್ವತಃ ತಾವೇ ಕ್ರಮವಾಗಿ ಡಿ.ಬ್ಲ್ಯೂ-3 ಮತ್ತು ಡಿ.ಬ್ಲ್ಯೂ-2 ಎಂಬ ಸಾಕ್ಷಿಗಳಾಗಿ ವಿಚಾರಣೆ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ ಮತ್ತು ಅವರ ಪರವಾಗಿ ಒಬ್ಬರು ಸಾಕ್ಷಿಯನ್ನು ಡಿ.ಬ್ಲ್ಯೂ-1 ಎಂದು ವಿಚಾರಣೆ ಮಾಡಿಕೊಂಡು, ನಿಶಾನೆ ಡಿ-1 ರಿಂದ ಡಿ-11 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

6. 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು



ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸುವಂತೆ ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

7. ಆ.ಸ.ನೌಕರರುಗಳ ಪ್ರಥಮ ಮೌಖಿಕ ಹೇಳಿಕೆಯ ಪ್ರಕಾರ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ಮಾಹಿತಿಯಂತೆ, 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ವೀರಪ್ಪ ರವರು ದಿನಾಂಕ: 30/06/2017 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುತ್ತಾರೆ ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಎಂ.ಬಸವನಗೌಡ ರವರು 30/06/2019 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುತ್ತಾರೆ.

8. 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ವೀರಪ್ಪ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ) ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಎಂ.ಬಸವನಗೌಡ, ಹಿಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ಸಾಬೀತಾಗಿರುವ ಆರೋಪದ ಸ್ವರೂಪವನ್ನು ಹಾಗೂ ಸಂದರ್ಭಗಳ ಸಂಪೂರ್ಣತೆಯನ್ನು ಪರಿಗಣಿಸಿ, 1ನೇ ಮತ್ತು 2ನೇ ಆರೋಪಗಳನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಮತ್ತು 3ನೇ ಮತ್ತು 4ನೇ ಆರೋಪಗಳನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ 'ವಿಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ನಿರ್ಣಯಿಸಿದೆ:-

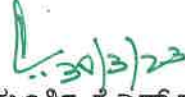
(1) 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ವೀರಪ್ಪ, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ) ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಪಿಂಚಣಿಯಲ್ಲಿ ಶೇ.10% ನ್ನು 5 ವರ್ಷಗಳ ಅವಧಿಯವರೆಗೆ ತಡೆಹಿಡಿಯಲು ಮತ್ತು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವ ಮೊತ್ತ ರೂ.2,01,112/- ಗಳನ್ನು 1ನೇ ಆ.ಸ.ನೌಕರರಿಂದ ವಸೂಲಿ ಮಾಡಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

L.

(2) 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಎಂ.ಬಸವನಗೌಡ, ಹಿಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಪಿಂಚಣಿಯಲ್ಲಿ ಶೇ.10% ನ್ನು 5 ವರ್ಷಗಳ ಅವಧಿಯವರೆಗೆ ತಡೆಹಿಡಿಯಲು ಮತ್ತು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವ ಮೊತ್ತ ರೂ.2,01,112/- ಗಳನ್ನು 2ನೇ ಆ.ಸ.ನೌಕರರಿಂದ ವಸೂಲಿ ಮಾಡಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

9. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.

ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.



(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)

ಉಪಲೋಕಾಯುಕ್ತ-2,

ಕರ್ನಾಟಕ ರಾಜ್ಯ.